

**Northern Zonal Council Meeting**

\*341. { Shri Basappa:  
Shri P. C. Borooah:  
Shri Jashvant Mehta:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that a meeting of the Northern Zonal Council was held at Srinagar in the beginning of July, 1965;

(b) if so, the main subjects discussed thereat; and

(c) the decisions taken by it, particularly for peace and security in Jammu and Kashmir?

**The Minister of State in the Ministry of Home Affairs (Shri Hathi):**

(a) Yes, Sir.

(b) Attention is invited to the statement laid on the Table of the House on the 18th August, 1965 in reply to unstarred question No. 266.

(c) The proceedings embodying the decisions taken at the meeting will be placed in the Parliament Library as usual as soon as they are finalised. No question relating to peace and security in Jammu and Kashmir was discussed at the meeting.

**Administrative Reforms in Judicial System**

\*342. Shri Harish Chandra Mathur: Will the Minister of Home Affairs be pleased to state:

(a) whether Government propose to bring about any radical reforms in the administration of the judicial system in the country;

(b) whether he has discussed this matter with the Chief Justice of India in the context of his recent world tour; and

(c) what is Government's assessment of the delays and other deficiencies in the administration of law and Government's reaction in the matter?

**The Minister of State in the Ministry of Home Affairs (Shri Hathi):**

(a) Administration of Justice is primarily the responsibility of State Governments. However, the Government of India continue to take interest in the improvement of the judicial system in consultation with State Governments. A Law Commission was set up in 1955 and in its report submitted in 1958, it made a number of important recommendations for the improvement of the judicial system. These recommendations have been brought to the notice of the State Governments. The Second Law Commission has undertaken a detailed scrutiny of the Civil and Criminal Procedure Codes which when completed is likely to give significant guide lines for further action.

(b) No, Sir.

(c) For the subordinate courts, this is a matter for the State Governments to attend to. As regards High Courts, the position of arrears is periodically looked into and whenever necessary steps are taken to create posts of Additional Judges.

**Application of Articles of Constitution to Kashmir**

\*343. { Shri Raghunath Singh:  
Shri Prakash Vir Shastri:  
Shri D. C. Sharma:  
Shri Yashpal Singh:  
Shri R. S. Pandey:  
Shri Jagdev Singh  
Siddhanti:  
Shri H. C. Linga Reddy:

Will the Minister of Home Affairs be pleased to state:

(a) the steps that have been taken by Government to see that more Articles of the Constitution are gradually applied to Jammu and Kashmir State; and

(b) the present position in this regard?

**The Minister of Home Affairs (Shri Nanda):** (a) and (b). Proposals for application of certain Articles of the Constitution to Jammu and Kashmir State are under consideration in consultation with the State Government.

**विज्ञान में निपुण व्यक्ति**

- \* 344. { श्री श० ना० चतुर्वेदी :  
 श्री रामेश्वर टांडिया :  
 श्री किम्बर लाल :  
 श्री विश्वनाथ पांडेय :

क्या शिक्षा मंत्री यह यताने की कृपा करेंगे कि :

(क) क्या सरकार ने राज्यों में विज्ञान में निपुण व्यक्तियों की खोज करने के लिये एक योजना तयार की है ; और

(ख) यदि हां, तो उसकी मुख्य बातें क्या हैं ?

**शिक्षा मंत्री (श्री मु० क० चागला) :**

(क) जी, हां ।

(ख) विश्वविद्यालयों में वैज्ञानिक अध्ययनों के लिए कुशाग्र नवयुवक विद्यार्थियों की सहायता के लिए वैज्ञानिक प्रतिभा अनुसंधान योजना के अधीन छात्रवृत्तियां दी जाती हैं । छात्रवृत्तियों के लिए, उच्चतर माध्यमिक प्रथमा इसके समकक्ष परीक्षाएं पास करने वाले उम्मीदवारों की प्रथिल भारतीय आधार पर विशेष परीक्षा ले कर चुनाव किया जाता है । बी० एस० सी० डिग्री पाठ्यक्रम के पहले वर्ष के लिए छात्रवृत्ति की राशि 50 रुपए प्रतिमास तथा प्रथमे दो वर्षों के लिए 75 रुपए प्रतिमास होती है । इसके साथ, सभी छात्रवृत्ति पाने वालों को प्रति वर्ष 100 रुपए का पुस्तक भत्ता दिया जाता है । चालू वर्ष में 325 उम्मीदवारों को छात्रवृत्ति के लिए चुना गया है ।

**Bennett Coleman and Co.**

- \*345. { श्री Warlor:  
 श्री Mohammad Elias:  
 श्री P. C. Borooah:  
 श्री Indrajit Gupta:  
 श्री Vasudevan Nair:

Will the Minister of Home Affairs be pleased to state:

(a) whether the Special Police Establishment which was asked to investigate into the affairs of M/s. Bennett Coleman and Co. Limited has submitted its report;

(b) if so, when the report was submitted to Government; and

(c) the decision taken in the matter?

**The Minister of State in the Ministry of Home Affairs (Shri Hathi):** (a) Yes, Sir.

(b) 14th June, 1965.

(c) The matter is under consideration.

**Talukdar Committee on Price Structure of Petroleum Products**

- \*346. { श्री Yashpal Singh:  
 श्री R. S. Pandey:  
 श्री D. C. Sharma:  
 श्री Jashvant Mehta:

Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether the Talukdar Committee on the fixation of prices of Petroleum products has submitted its report;

(b) if so, the salient features thereof; and

(c) the action taken thereon?

**The Minister of Petroleum and Chemicals (Shri Humayun Kabir):** (a) to (c). The Working Group on Oil Prices constituted under the Chairmanship of Shri J. N. Talukdar, submitted its report to Government on 18th August, 1965. It is now under examination. As soon as a decision on the recommendations has been